

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 5th day of December, 2001.

Q U O R U M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 1148 of 1999 .

Dori Lal S/o Late Sri Komil Prasad
R/o Village- Masitganj Gantaya, Post- Mehanpur,
Distt. Bareilly (U.P.)

.....Applicant

Counsel for the applicant :- Sri R.C. Pathak

V E R S U S

1. Union of India through the Defence Secretary,
M/o Defence, Govt. of India, South Block,
New Delhi.
2. The Engineer-in-Chief, Engineer-in-Chief Branch,
Army Headquarters, Kashmir House, New Delhi-110011.
3. The Chief Engineer, Central Command,
Lucknow- 2 (U.P.).
4. The Chief Engineer, Bareilly Zone, Sarvatra Bhawan
Station Road, Bareilly Cantt. (UP)
5. The Commander Works Engineer, Station Road,
Bareilly Cantt.
6. The Garrison Engineer No.2. Shah jahanpur Road,
Bareilly Cantt. (UP).

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (oral)

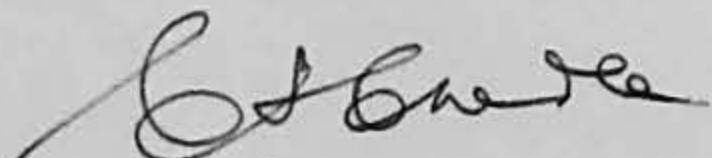
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A under section 19 of the Administrative
Tribunals Act, 1985, applicant has prayed for direction

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to respondents to promote the applicant from the date he passed the test for promotion to the post of Mason Grade I i.e. from 19.12.1988 or from the date his juniors have been promoted. Applicant has filed a copy of the letter dated 30.06.1999 which shows that claim of the applicant for promotion to the post of Mason Gr.-I was cancelled by the Ministry of Labour, New Delhi on 06.08.1998 which was communicated to the applicant also. The applicant has not challenged the order dated 06.08.1998. He has disputed the ^{*Content*} ~~extents~~ of this order and service of the same on him but the limitation started from the 06.08.1998 and the period prescribed under section 21^u of the Act for filing the O.A expired on 05.08.1999. This OA has been filed on 27.09.1999 i.e. after period of limitation of one year. The OA is time barred. Otherwise, also applicant's claim for promotion on the basis of trade test held on 19.12.1988, such the claim after about 11 years cannot be entertained. The O.A is dismissed accordingly as time barred.

2. There will be no order as to costs.



Member - A.



Vice-Chairman.

/Anand/